

ITEM NO.15 Court 3 (Video Conferencing) SECTION III

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CIVIL) Diary No(s). 19714/2021

(Arising out of impugned final judgment and order dated 19-08-2021 in WPIL No. 222/2014 passed by the High Court Of Gujarat At Ahmedabad)

UTRAN SE BESTHAN RAILWAY JHOPADPATTI VIKAS MANDAL Petitioner(s)

VERSUS

GOVERNMENT OF INDIA & ORS. Respondent(s)

Date : 25-08-2021 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE A.M. KHANWILKAR
HON'BLE MR. JUSTICE SANJIV KHANNA

For Petitioner(s) Mr. Colin Gonsalves, Sr. Adv.
Ms. Kawalpreet Kaur, Adv.
Mr. Haider Ali, Adv.
Mr. Satya Mitra, AOR

For Respondent(s) Mr. Tushar Mehta, SG
Mr. K. M. Nataraj, ASG
Mr. Akshay Amritanshu, Adv .
Ms. Sansriti Pathak, Adv.
Mr. Varun Chugh, Adv.
Mr. Kanu Aggarwal, Adv.
Mr. Amrish Kumar, AOR

Ms. Deepanwita Priyanka, AOR

UPON hearing the counsel the Court made the following
O R D E R

As requested by the learned Solicitor
General of India, list this matter on 01.09.2021.

Ad-interim order dated 24th August, 2021 to
continue till the next date of hearing.

(NEETU KHAJURIA)
COURT MASTER

(VIDYA NEGI)
COURT MASTER

